

Rev. 29/06.

ⁱⁿ O 224/06.

I remember having disposed of a Rev. Application in this O A 224/06 months back. I do not know why another was filed and why undisposed of. There was no error apparent on the face of record. If the Id. counsel disagrees with the rationale of the judgement, she has other remedy open to him. Review is not the right step. So the Rev. Appn. MA 2279/06 is dismissed.

I also do not see any reason for 'inj' decision in the open court. So it is decided in circulation.

Dy Rys.

Murphy
20.3.07.

R. send the record file to LHO Barch.
RKS
20/3

SO (F) ~~XXXXXX~~
2007

O.R.
Filed Received.
on 24-4-07.

SD
24/4/07
for Mr. R
Sugale
21/4/07

OR
copy of order
dated 30.3.07.
But served on
26.4.2007

O.R.
MA 2279/06.
Filed Submitted
on
W
20/06/06